

Central Administrative Tribunal
Principal Bench

RA 266/2001
in
OA 1854/1999

23

New Delhi this the 10th day of August, 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J).
Hon'ble Shri S.A.T. Rizvi, Member(A).

Shri Ramesh Datt,
Village Safibad,
Nathupur Post Office,
Sonapat District,
Haryana.

... Applicant.

Versus

Union of India through
The Secretary,
M/o Home Affairs,
North Block,
New Delhi-110001.

... Respondent.

O R D E R (By Circulation)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J).

RA 266/2001 has been filed by one of the three applicants in OA 1854/99 for review of the Tribunal's order dated 12.1.2001. He has also prayed that the respondents may be directed to regularise him as LDC as he fulfils all the requisite qualifications.

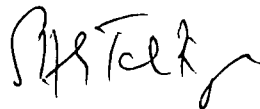
2. In Paragraph 2 of the RA, he has stated that the Tribunal's order suffers from an error apparent on the face of it in view of certain judgements he has referred to. The contentions of the applicant cannot be agreed to because the Tribunal's order dated 12.1.2001 is an oral order which has been given, taking into account the facts and circumstances of the case as well as the relevant case

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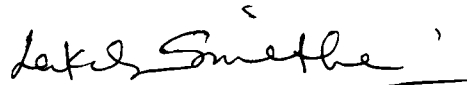
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law cited by the parties applicable to the facts in OA 1854/99.

3. In the facts and circumstances of the case, RA 266/2001 is rejected as it does not fall within the ambit of the provisions of Order 47 Rule 1 CPC read with Section 22(3)(f) of the Administrative Tribunals Act, 1985.



(S.A.T. Rizvi)
Member(A)



(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

'SRD'